



भारतीय दूरसंचार विनियामक प्राधिकरण

महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,
(पुराना मिनटो रोड), नई दिल्ली-110002

TELECOM REGULATORY AUTHORITY OF INDIA

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F.No.901-8/2011-MS

Dated 17th November, 2011

To,

The Secretary,
Department of Telecommunication,
Sanchar Bhawan
New Delhi - 01

Subject: Corrigendum to the Response of the Authority dated 3rd November 2011 to the views of DoT on TRAI's recommendations dated 11.5.2010 and 8.2.2011 on "Spectrum Management and Licensing Framework" given vide their letter dated 10.10.2011.

Reference to TRAI's letter of even No. dated 3rd November 2011 wherein after reconsideration, the Authority sent its recommendations to DoT with reference to their letter No. 20-281/2010-AS-I (Vol-II) (Pt) dated 10th October, 2011 regarding TRAI's recommendations dated 11.5.2010 and 8.2.2011 on "Spectrum Management and Licensing Framework".

2. In this regard, DoT is requested to refer point No.20 (Para 2.197 (6.40) at page 40. The word "**Licensee fee**" may be read as "**entry fee**". The said para, after the correction may be read as :

"Alternatively, the entry fee already paid for the service area....."

3. The following annexures mentioned in the above referred letter of DoT dated 10.10.2011 were not received.

(a) Annexure VI & VII mentioned at Page 20, Para 3.82 (6.52), 4(d).

(b) Annexure VIII mentioned at Page 24, Para 3.122.

4. DoT is requested to take cognizance of the above.

5. This letter is being put on TRAI website www.trai.gov.in

Lav Gupta
(Lav Gupta)

Secretary-In-charge